

National Company Law Tribunal

Allahabad Bench

CP NO. 2/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: *Menhar insecticide pvt ltd*

SECTION OF THE COMPANIES ACT: U/S *560(6) of Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

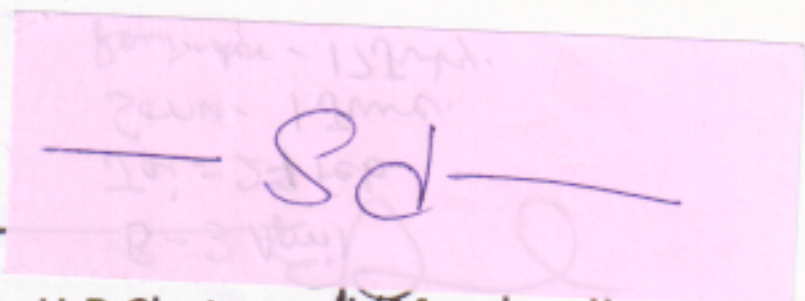
2.

Order Dated 11.08.2017 in the Matter of Menhar Insecticide Pvt Ltd in CP NO 2/2016

The case is taken up today for pronouncement of order. None for the Petitioner. Shri M.K Bagri Learned OL for Central Government. Order in detail is recorded separately.

The present petition filed under section 560(6) of companies act of 1956 is allowed subject to compliance to be made within Three months from the date of order passed by this court and on payment of cost of Rs 25,000 (Twenty-Five Thousand Rupee Only) payable to central Government by the petitioner which shall be payable within 4 weeks from the date of receipt of copy of order. On completing of make of cost. The respondent ROC office is directed to restore the name of the company for making further compliances by the party under the provision of the Companies act, Hence the present petition stand disposed of.

Date-11/08/2017


H.P Chaturvedi (Member J)